

MEGHALAYA LEGISLATIVE ASSEMBLY



GOVERNMENT RESOLUTIONS 2003 – 2008

7th House

MEGHALAYA LEGISLATIVE ASSEMBLY
SECRETARIAT
MAHATMA GANDHI ROAD, SHILLONG – 793001

PREFACE

This booklet contains the compilation of Government resolution 2003 – 2008 (7th House)
Adopted by the Meghalaya Legislative Assembly.

Government Resolutions are brought before the House from time to time for seeking to record approval of the House to an Act or Policy of the Government. These Government Resolutions relates to the socio-economic development and general well being of the people of the State.

It is hoped that the Hon'ble Members will find the compilation useful in getting quick ready reference on the types of Government resolutions adopted by the House during the above mentioned periods.

**Shillong,
July, 2009.**

W.M. Rymbai,
Secretary,
Meghalaya Legislative Assembly.

CONTENTS

Sl. No.		Pages
1.	Government Resolution for amending the Meghalaya Economic Development Council Resolution No.P.A.11/2005/Pt.I/5 Dt.25.04.05	1
2.	Government Resolution for adopting the Employment of Manual Scavengers and Construction of Dry Latrines (Prohibition) Act, 1993.	1
3.	Government Resolution to amend Resolution No.P.A.11/2005/Pt.I/5 Dt.25.04.05.	2
4.	Government Resolution for adopting the amendment Meghalaya Economic Development Council (MEDC).	3

Sl. No.	GOVERNMENT RESOLUTIONS - 2005	REFERENCE
1.	<p>Government Resolution for amending the Meghalaya Economic Development Council (Resolution No.P.A./11/2005/Pt.I/5, dated 25.04.2005).</p> <p>The Resolution was moved in the House by Shri J. D. Rymbai, Minister in-charge, Parliamentary Affairs on the 13th April, 2005, Budget Session. On the 18th April, 2005 the Minister in-charge moved for adopting of the Resolution in the House.</p> <p>The text of the Resolutions was:-</p> <p>“Sir, I beg leave to move the Government Resolution for amending the Meghalaya Economic Development Council.”</p> <p>The Motion put before the House and was adopted by the House.</p>	Meghalaya Legislative Assembly Proceedings, 13.4.2005. Page W/1 Page EE/2 18.04.2005
2.	<p>Government Resolution for adopting the Employment of Manual Scavengers and Construction of Dry Latrines (Prohibition) Act, 1983.</p> <p>The Resolution was moved in the House by Shri Friday Lyngdoh, Minister in-charge, Urban Affairs on the 15th April, 2005, Budget Session.</p> <p>On the 18th April, 2005 the Minister in-charge moved for adoption of the Resolution in the House.</p> <p>The text of the Resolution was:-</p> <p>“I beg to move that this House resolves to adopt the Government Resolution moved on the 15.04.05 on the Employment of Manual Scavengers and Construction of Dry Latrines (Prohibition) Act, 1993 (Central Act, No.46 of 1993) in the whole State of Meghalaya with immediate effect”.</p> <p>The Motion put before the House was carried and the Resolution was passed.</p>	Meghalaya Legislative Assembly Proceedings, 15.04.05. Page L/1 18.04.05 Page EE/2

Sl. No.	GOVERNMENT RESOLUTIONS - 2006	REFERENCE
3.	<p>Government Resolution to amend resolution No.PA/11/2005/Pt-I/5, dated 25.04.2005.</p> <p>The Resolution was moved in the House by Shri R. G. Lyngdoh, Minister in-charge, Parliamentary Affairs on the 4th July, 2006. Shri Manas Chaudhuri Hon'ble Member took part in the discussion and sought clarification from the Hon'ble Minister relating to the resolution.</p> <p>The text of the Resolution was:-</p> <p>“Whereas, a resolution for the constitution of the Meghalaya Economic Development Council (MEDC) was adopted by the Meghalaya Legislative Assembly on 18th September, 1995; whereas the above resolution was amended by a resolution on Meghalaya Legislative Assembly on 18th April, 2005, making the provision for equating the post of Chairman of MEDC in the rank and status to the Deputy Chief Minister;</p> <p>Whereas, it is fully felt that the post of the Chairman MEDC may be equated to the rank and status of the Chief Minister;</p> <p>Now, therefore, this House, adopting consensual approach, hereby resolves to amend the resolution No.PA/21/95/16 dated 20th September, 1995 as amended by No.PA/11/2005/Pt-I/5, dated 25th April, 2005 as follows:-</p> <p>“That for the words “in the rank and status to Deputy Chief Minister” appearing in para 5(a) of the above resolution as amended, the words “in the rank and status of Chief Minister” shall be substituted”.</p> <p>Motion was moved and carried and the Resolution was adopted by the House.</p>	Meghalaya Legislative Assembly Proceedings, 4.7.2006. Page N/1-N/4

Sl. No.	GOVERNMENT RESOLUTIONS - 2006	REFERENCE
4.	<p>Government Resolution for adopting the amendment Meghalaya Economic Development Council (MEDC).</p> <p>The Resolution was moved in the House by Shri R. G. Lyngdoh, Minister in-charge, Parliamentary Affairs on the 19th April, 2007, Budget Session.</p> <p>The text of the Resolution was:-</p> <p>“Sir, I beg leave to move the Government Resolution for adopting the amended Meghalaya Economic Development Council (MEDC) be adopted”.</p> <p>The Motion was moved in the House and the Resolution was adopted.</p>	Meghalaya Legislative Assembly Proceedings, 19.04.2007. Page O/2